

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 117
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.) Applicant/petitioner
v.
M/s. International Recreation & Amusement Ltd Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 12.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Ashutosh K. Sharma, Corporate Legal partners.
For the Respondent: Mr. F.S. Dhiman, Adv. Mr. Karanveer Jindal along with
Gautam Singh in CA No. 979/2018 for R-4, Ms. Anjali
Mehta, party in person in CA No. 979/2018 R-4, Mr. Atul
Singh, Adv, R-3 in CA-979 & R8 in CA-1313, Mr. Vijay Nair,
Mr Varun Gorg, Ms. Sakshi Kapoor, Adv for R- 3 & 9, Mr.
Anand Chibbar, Sr Adv, Mr. Gaurav Mangotia, Mr. Vrinda
Aggarwal, Advs, for R-2, Mr. Jayant Mehta & Mr. Suddep
Cecil, Advs, for R-1.
For the PV Capitalists: Mr. A.K. Babbar, Adv.

ORDER

CA-979(PB)/2018

An affidavit filed on 28.03.2019 does not satisfy the issue raised in the order dated 18.03.2019. Mr. Ravi Sikri, Ld. Senior Counsel fairly states that the needful shall be done before the next date of hearing.

List on 03.05.2019.



CA-484(PB)/2019

A copy of the application has been furnished to the counsel for the non applicant-respondent Pinetree Venture Capitalists Pvt. Ltd.

Reply be filed within ten days with a copy in advance to the counsel opposite.

List for further consideration on 03.05.2019.

Sdl-

**(M.M.KUMAR)
PRESIDENT**

Sdl-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

12.04.2019
Ritu Sharma